CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH ERNAKULAM

Dated Wednesday the Twenty eighth day of Jume, one thousand nine hundred eighty nine.

PRESENT

Hen'ble Shri S.P.Mukerji, Vice Chairman Hen'ble Shri G.Sreedharan Nair, Judicial Member

ORIGINAL APPLICATION No. 69/89

- 1. P. Mohan.
- 2. P.Subremanian
- 3. T.V. Balan
- 4. T. Dasan.
- 5. T. Yesudas.
- 6. C. Ravindran.

Applicants

Vs.

- 1. Union of India represented by the General Manager, Southern Railway, Madras.
- 2. Divisional Personnel Officer, Southern Railway, Trivandrum.
- 3. Assistat Engineer, Southern Railway, Quilon.
- 4. Bridge Inspector. Southern Railway, Quilon.

Respondents.

Ramachandran Nair & Roy Abrah-

Coursel for the respondents.. Mr. Sumati Dandapani

Counsel for the applicants .. M/s K.Ramakumar, VR

ORDER

Shri S.P.Mukerji, Vice Chairman

In this application dated 26.1.1988 Shri P.Mohan and five others who have been working as Casual Skilled and Semiskilled Workmen under the Southern Railway have prayed that the impugned order in so far as it appoints them as temporary Gangmen shouldbe set aside as illegal and the respondents directed to retain them in the respective grades in which they are working.

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The brief facts of the Case are as follows. 2. The applicants 1&2 were working in the skilled category in the scale of Rs.950-1500 and the applicants 3 to 6 were engaged in semi-skilled category in the scale of Rs. 800-1150 as Casual worker in the Civil Engineering Department of the Southern Railway. All of them had by virtue of their length of service as Casual workers admittedly attained temporary status, though not regular temporary employees. For the purpose of decasualisation ie., absorption in regular cadre, casual labourers have They are considered for empanelment from two avenues. the lowest grade of Khalasi/Gangmen in the scales of Rs. 750-950 and Rs.775-1025 respectively. These scales are lower than the scales available in the skilled and semiskilled categories. The other avenue is direct absorption in the skilled category. For this 25% of the 50% promotion quota is reserved/for Casual workers. While skilled and semiskilled categories are in Group 'C' grade, their absorption in regular cadre in the instant case was done in Group 'D' grade of Gang-This was done to ameliorate the hardship of the prospects casual labourers as the second avenue of direct absorption in skilled grade was very meagre. By this process the applicants were screened and empanelled against the regular Group 'D' vacancies as on 31.12.1988. As regular employees they become eligible for more rights and privileges than what they were enjoying as casual labourers with temporary status. The applicants, however, in

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the application protested against their absorption as

Gangmen arguing that by this process they have been

reverted to lower grade and accordingly the order

of their appointment as Gangmen was violative of

principle of natural justice/against the Supreme Court

decisions and violative of the provisions of Industrial

Disputes Act.

- The respondents have indicated that they have been absorbed in the regular cadre and even though in a lower scale, as temporary Gangmen in the regular cadre they will enjoy better rights and privileges than what they are enjoying as Casual workers with temporary status.
- 4. We have heard the arguments of the learned counsel for both the parties and have gone through the documents carefully. A similar case was decided by us in T.A.No.98/87. In that case we referred to the Southern Railway Circular No.J/P.407/IX/Eng/25%/DR dated 30.1.1986. The relevant portion of which was quoted as follows:

"In terms of the standing orders of Casual Labourers of Engineering Branch regardless of whether they are unskilled, semi-skilled of skilled, are required to be empanelled as Gangman in scale Rs. 200-250 and posted to gangs.

There is also a provision in the rules that casual labourers/substituted working in skilled grade (and drawing wages as applicable to the skilled grade viz. Rs. 260-400 or above) can be considered for direct entry into posts of skilled artisans of the relevant trade to the extent of 25% of the vacancies arising in that grade/trade.

The procedure of earmarking 25% of posts in the skilled grade has not been followed on this division in recent years. It has, therefore, been

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decided to review the matter and to the extent of 25% of vacancies that arose after 1.4.1983, it is proposed to consider staff who have worked in the skilled grade in units coming within the empanelling units of various sub-divisions on this division. This will be applicable to:-

- i) Casual Labourers/Substitutes of skilled grade who have already been empanelled and posted as gangman and carried out such postings;
- ii) Casual labourer/Substitute of the skilled grade who have been empanelled and posted as Gangman but not yet carried out the posting;
- iii) Casual labourers of the skilled grades of Constn. project coming within the jurisidction of Various sub-divisions who have not been in service as on 1.4.1983 but have left service subsequent to that...."

In our judgment dated 27th March, 1987 we directed the respondents to consider the petitioner for direct entry in the Skilled scale of Rs. 260-400 (revised Rs.950-1500) in accordance with the aforesaid circular and we declared that the petitioner would be at liberty to continue in the skilled grade or join as Gangman in the lower scale of Rs. 200-250 (revised Rs. 775-1025) but without prejudice to his being considered for regular (Rs.950-1500 revised) absorption in the scale of Rs. 260-400 in accordance if he so chose The petitioner was allowed with the aforesaid circular. to stay in the Skilled grade savereswares with his temporary status and other rights, liabilities and benefits accruing to him. The instant case is also on all fours with the aforesaid case decided by us. a matter of fact the respondents themselves in their (the applicants) counter affidavit have agreed to allow them the existing

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facilities if they declare that they are not willing to be absorbed in the post of Gangmen in the skilled grade and that they will continue to be skilled casual labourer till they get a chance to be empanelled in the skilled category against the 25% promotion quota. This will be, however, subject to their services being terminated as casual worker as and when the work ceases.

the applicants are not willing to be posted as Gangmen against the regular vacancies. It allow the application to the extent of directing the respondents that the applicants should be considered for direct entry in the skilled category against the promotion quota and so long as they are not absorbed, the applicants will be at liberty to continue in the existing scales in the skilled/semi-skilled category or join as regular Gangmen without prejudice to their being considered for regular absorption in the skilled/semi-skilled category. This will be, however, subject to the risk of their services in the skilled/semi-skilled category terminated in accordance with law if the work ceases before their absorption. There will be no order as to costs.

(G.Sreedharan Wair) Judicial Member (S.P. Mukerji) Vice Chairman